

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 12/2014-Customs (N.T.)**

New Delhi, 17<sup>th</sup> February, 2014.

S.O. (E).---In exercise of the powers conferred by clause (34) of section 2 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance, (Department of Revenue), No. 40/2012-Customs (N.T.), dated the 2<sup>nd</sup> May, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), *vide* number S.O. 993 (E), dated the 2<sup>nd</sup> May, 2012, namely:-

In the said notification, in the TABLE,-

(i) against sl. no.2, in column (3), for item (ii), the following item shall be substituted, namely :-

"(ii) Section 149 (after grant of order for clearance of goods under section 47 or section 51 of the Customs Act, 1962 as the case may be).";

(ii) against sl. no. 3, in column (3), after item "(xxxvi)" the following shall be inserted, namely :-

"(xxxvii) Section 149 (before grant of order for clearance of goods under section 47 or section 51 of the Customs Act, 1962 as the case may be).".

[ F.No. 437/07/2014- Cus IV]

( R.P.Singh)  
Director (Customs)

*Note.- The principal notification No. 40/2012-Customs (N.T.), dated the 2<sup>nd</sup> May, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 993(E), dated the 2<sup>nd</sup> May, 2012 and was last amended by notification No. 76/2012-Customs (N.T.), vide number S.O. 1972 (E) dated the 27<sup>th</sup> August , 2012.*